- 1992 at the instance of the Chairman, Kendriya Vidyalaya Sangathan though there were waiting teachers having higher priority in terms of existing Transfer Guidelines formalated by KVS' Board of Governors;
- (b) whether the AIKVTA has been demanding a review thereof;
- (e) if so, whether Government propose to review the same; and
- (d) if so, the details thereof and if not the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) to (d) Transfer are generally made as per the transfer guide lines. The Chairman, Kendriya Vidyalaya Sangathan, under his discretional powers has allowed transfer on extreme compas-: sionate grounds, spouse cases and adminis trative exigencies etc. Specific cases brought to notice of the Sangathan by the individual concerned and various service associations including cases submitted by All India Kendriya Vidyalaya Teachers Association from time to time are reviewed and appro priate orders are issued.

House-Building Advance in Kendriya Vidyalaya Sangathan

- 1478. DR. R. K. PODDAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that although House Building Advance has been in great demand in Kendriya Vidyalaya Sangathan during the preceding session and about forty lakhs rupees out of a total available amount of one crore ropees has been surrendered to Government as it remained unused;
- (b) if so, what are the reasons therefor; and
- (c) what steps are contemplated by Government to avoid recurrence of the same?
- THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI

ARJUN SINGH): (a) to (c) the Sangathan received 104 applications for House Building Advance during the calendar year 1991. The sanction for 65 cases were issued which had fulfilled all necessary eligibility conditions.

The advance of Rs. 60 lakhs had been released in 44 cases in which all the required conditions have been fulfilled. No case where all conditions have been fulfilled has been rejected. Hence the Sangathan could not utilise the fund in full allotted for House Building Advance.

Yoga teachers of Kendriya Vidyalayas

- 1479. SHRI SARADA MOHANTY: Will the Minister of *H*UMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that the Yoga teachers of Kendriya Vidyalayas are being treated as adhoc appointees even though they have put in more than ten years continuous service by now;
- (b) if so, what are the reasons therefor; and
- (c) by when they are likely *to* be made permanent?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH):
(a) to (c) Yes, Sir. The teaching of Yoga was started on an experimental basis and has been reviewed several times. Keeping in view these reviews of the scheme, it was decided to integrate Physical Education and Yoga, giving Physical Education Teachers (PETs) training in Yoga and requiring yoga teachers to acquire adequate training in Physical Education. Twenty-four yoga teachers who possessed qualifications of PETs were appointed as such.

The Kendriya Vidyalaya Sangathan nominated Yoga Teachers to undergo a special B. P. Ed. (Summer Course) in 3 semesters in Laxmibai National College of Physical Education (LNCEP). Out of 95 yoga teachers who acquired the qualifications of B. P. Ed., 76 opted for being regularised as PETs,